

- (i) G.S.R. 492(E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum regarding exemption to Steam, Bleach Liquor and Coffee Husk and Coffee Skin from the whole of the duty of excise leviable thereon.
- (ii) G.S.R. 496(E) published in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 64/68-CE dated the 10th February, 1986.
- (iii) G.S.R. 499(E) published in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum providing for credit of the specified duty paid on polyvinyl chloride resins used in exempted intermediate product polyvinyl chloride compound in turn used in insulated electric wires and cables by a small scale manufacturer.
- [Placed in Library. See No. LT 2329/86]

**Notification under Section 22A of the  
MRTP Act, 1969**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of Notification No. S.O. 100(E) (Hindi and English versions published in Gazette of India dated the 19th March, 1986 making certain amendment to Notification No. S.O. 65(E) published in Gazette of India dated the 21st February, 1986 under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No. LT 2330/86]

12.10 hrs.

**MESSAGE FROM THE PRESIDENT**

[English]

MR. SPEAKER : I have to inform the House that I have received the following message dated the 20th March, 1986 from the President :

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 20th February, 1986.”

PROF. MADHU DANDAVATE : Sir, is it a motion of thanks to the House.

MR. SPEAKER : Yes, Sir, by the President—a message.

12 11 hrs.

**COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS  
Fifteenth Report**

[English]

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

**MATTERS UNDER RULES 377.**

[Translation]

(i) Need to consider the policy of levying excise duty on articles of mass consumption like 'paan' and cigarettes and to streamline the procedure regarding grant of clearance to new brands of cigarettes

SHRI MANPHOOL SINGH CHAUDHARY (Bikaner) : Mr. Speaker, Sir, general public is feeling that the Government is levying excise duty on articles of

daily use which include cigarette and 'paan' also. It is a matter of public importance. Department of Law should look into this matter and should advise the Finance Department that excise duty should not be imposed on those minor articles which affect the lives of the common man.

Secondly, the retailers are charging more than the price printed on certain brands of cigarette packets. This should be strictly checked and for the irregularities, sellers should be punished and not the factory owners.

Thirdly, there are certain brands of cigarette which are being sold in the market without Government's permission. Certain foreign brands of cigarette are also being sold in the market openly. The country is losing foreign exchange because of this.

The Government shows reluctance in giving sanction to new brands and more the matter gets delayed, the more revenue the Government loses. Therefore, prompt sanction should be given for new brands. Because of this delay, some people start selling new brands without getting the sanction. Therefore, immediate sanction is a must. Keeping in view the above facts, the Government should change its policy so that tax evasion is checked and Government gets the entire amount of the tax.

(ii) Need to increase the number of ships for Haj pilgrims and provide subsidy to the pilgrims travelling by air.

SHRI HAFIZ MOHD. SIDDIQ (Moradabad) : Mr. Speaker, Sir, at this time, about 21,000 people go for Haj every year. Earlier there used to be arrangement for more ships for Haj pilgrims but now there are only 3 ships for this purpose because of which only 5,400 people are able to go for Haj by ships. Out of the remaining pilgrims, most are unable to go for Haj because financially they are not very sound and they are unable to bear the air fare. The result is that many people die without fulfilling their desire of going for Haj.

Therefore, I request the Government to increase the number of ships for Haj pilgrims. Secondly, like the subsidy given to Haj pilgrims going by air, Haj pilgrims going by ships should also be provided subsidy. This will give some relief to the Haj pilgrims and more people will be able to go for Haj pilgrimage.

(iii) Need to set up a high powered commission to look into the working of the banks.

SHRI SHANTI DHARIWAL (Kota) : Mr. Speaker, Sir, because of the provision in the laws about payments through 'account payee' cheques and bank drafts, the banks have become necessary for the business class. New branches of the banks are being opened in large number but in the absence of the facilities expected to be available from the banks to the businessmen, they have been disappointed.

12.14 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Similarly, under the Self Employment Scheme started by the Central Government for the unemployed youths and under the "set up" schemes also, the bank officers harass the selected persons so much that ultimately they reach the conclusion that it would have been better if they had not asked for loan and grant,

There is a general complaint that the banks do not provide proper services to their customers and even after the complaints have been lodged, these are not redressed. Account-holders are not provided their monthly account and the amount in outstation cheques is not credited in the accounts for a period upto two months after accepting the cheques. The banks have increased their service charges for every service which cannot be justified.

I demand from the Government that a high level commission should be constituted for detailed enquiry into the rates of service-charges and their quality of service and to submit suggestions for bringing about improvement. Also, every complaint regarding the corrupt practices by